

आयकर अपीलिय अधिकरण
मुंबई पीठ "एस एम सी", मुंबई
श्री विकास अवस्थी, न्यायिक सदस्य के समक्ष
IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "SMC", MUMBAI
BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER
आअसं. 1033/मुं/2020 (नि.व.2004-05)
ITA NO.1033/MUM/2020 (A.Y.2004-05)
आअसं. 1034/मुं/2020 (नि.व.2003-04)
ITA NO.1034/MUM/2020 (A.Y.2003-04)
आअसं. 1035/मुं/2020 (नि.व.2001-02)
ITA NO.1035/MUM/2020 (A.Y.2001-02)

Rajesh Jeetmal Jain,
C/o Chhajed and Doshi,
101, Hubtown Solaris,
N.S. Phadke Marg,
Anehdri (Eest),
Mumbai-400069.
PAN: **AABPJ4751G**

..... अपीलार्थी /Appellant

बनाम Vs.

ITO, Ward-22 (3)(6)
Piramal Chamber,
Lower Parel, Mumbai-400013.

..... प्रतिवादी /Respondent

अपीलार्थी द्वारा/ Appellant by : Sh. Sumit Mantri

प्रतिवादी द्वारा/Respondent by : Ms. Smita Verma

सुनवाई की तिथि/ Date of hearing : 06/09/2021

घोषणा की तिथि/ Date of pronouncement : 06/09/2021

आदेश/ ORDER

PER VIKAS AWASTHY, J.M:

These appeals by the assessee are directed against the order of Commissioner of Income Tax (Appeals)-48, Mumbai [hereinafter referred to as

‘the CIT(A)’] dated 15/10/2019 common for the assessment years 2004-05, 2003-04 & 2001-02.

2. A letter dated 30/08/2021 has been received from the Chartered Accountants of assessee stating that the assessee has opted for ‘Vivad Se Vishwas Scheme, 2020’ (in short ‘VSVS’) and hence, want to withdraw aforesaid appeals.

3. Ms. Smita Verma representing the Department stated that the Department has no objection if the assessee wants to withdraw appeals to avail the benefit of ‘VSVS’.

4. A perusal of above letter shows that the assessee’s declaration under VSVS for the impugned assessment years have been accepted and the Designated Authority has issued Form-3 for the respective impugned assessment years. In view of above, all the three appeals by assessee are dismissed as withdrawn.

Order pronounced in the open court on **Monday**, the **6th** day of September, 2021.

Sd/-

(VIKAS AWASTHY)

न्यायिक सदस्य / JUDICIAL MEMBER

मुंबई/Mumbai, दिनांक/Dated: 06/09/2021

SK, PS

प्रतिलिपि अग्रेषितCopy of the Order forwarded to :

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. आयकर आयुक्त(अ)/ The CIT(A)-
4. आयकर आयुक्त CIT
5. विभागीय प्रतिनिधि, आय.अपी.अधि., मुंबई/DR, ITAT,
Mumbai
6. गार्ड फाइल/Guard file.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai